

C.A.T. Bench, JAIPUR

Date of Order

25.6.93

Orders MP 328/93 (TA 130/87)

25.6.93.

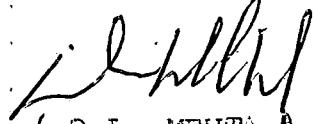
Present: Shri Manish Bhandari, counsel for the petitioner.

Non-petitioner Ram Pal Pareek be informed that the respondents Union of India & Ors. have already passed the bill in compliance of the order of the Tribunal, and he should collect the ^{amount of} ~~same. The application has been submitted by the respondents and if he feels any difficulty, he can move the Tribunal.~~

In case, the applicant does not collect the amount, the respondents should deposit the amount in the Tribunal, according to rules.

The MP stands disposed of accordingly.

(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN